

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 133/MP/2016

Subject : Petition under Section 79 of Electricity Act, 2003 read with statutory framework governing procurement of power through competitive bidding and Article 13.2(b) of PPA dated 7.8.2007 executed between Sasan Power Ltd. and the procurers from compensation due to Change in Law impacting revenues and costs during the Operating Period.

Petitioner : Sasan Power Ltd.

Respondents : MP Power Management Co. Ltd. and others

Date of hearing : 16.2.2017

Coram : Shri Gireesh B. Pradhan, Chairperson
Shri A.K. Singhal, Member
Shri A.S. Bakshi, Member
Dr. M.K. Iyer, Member

Parties present : Shri Rohit Venkat, Advocate, SPL
Shri M.G. Ramachandran, Advocate, Rajsathan Discoms
Ms. Anushree Bardhan, Advocate, Rajasthan Discoms
Shri G. Umamathy, Advocate, MPPMCL
Shri Aditya Singh, Advocate, MPPMCL
Ms. Swapna Seshadri, Advocate, PSPCL

Record of Proceedings

Learned counsels appearing on behalf of MPPMCL and PSPCL requested for four weeks time to file their replies. Request was allowed by the Commission.

2. The Commission directed the respondents to file their replies by 24.3.2017 with an advance copy to the petitioner, who may file its rejoinder, if any, on or before 13.4.2017. The Commission directed that due date of filing the replies and rejoinder should be strictly complied with. No extension shall be granted on that account.

3. The petition shall be listed for hearing on 27.4.2017.

By order of the Commission

Sd/-

**(T. Rout)
Chief (Law)**